



\$~19-23

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Decided on: April 16,2015

+ ITA 470/2014
 COMMISSIONER OF INCOME TAX (CENTRAL)-III Appellant
 Through: Ms.Suruchi Aggarwal, Adv.

versus

FLEX INTERNATIONAL PVT. LTD. Respondent

+ ITA 484/2014
 ANANT OVERSEAS PVT. LTD. Respondent

+ ITA 518/2014
 APOORVA EXTRUSION PVT. LTD. Respondent

+ ITA 523/2014
 ANSHIKA INVESTMENT PVT. LTD. Respondent

+ ITA 524/2014
 A.R. LEASING PVT. LTD. Respondent

Through: Mr.M.P.Rastogi and Mr. K.N.Ahuja,
 Adv.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE R.K.GAUBA

MR. JUSTICE S. RAVINDRA BHAT

%

For detailed judgment, the decision dated 16.04.2015 in ITA 467/2014 may be referred to.

S. RAVINDRA BHAT, J

R.K.GAUBA, J

APRIL 16, 2015/mr